HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD
(Special Original Jurisdiction)

THURSDAY, THE TWENTY FIRST DAY OF AUGUST
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN

WRIT PETITION NOs: 24560 AND 24594 OF 2025

WRIT PETITION NO: 24560 OF 2025

Between:

Mohammed Ikram Uddin Fareed, S/o. Mohammed Fareed Uddin, Aged about 20 years, Occ. Student, Rio. H.No. 9-4-47/19/C, Tolichowki, Golden Hills, Golconda, Hyderabad, Telangana.

...PETITIONER

AND

1. The State of Telangana, represented by its Principal Secretary, Medical and Health Family Welfare Department, Secretariat Buildings, Hyderabad-500 055
2. Kaloji Nararayana Rao University of Health Sciences, represented by its Registrar, Warangal.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate writ, order or direction more particularly one in the nature of writ of mandamus declaring the action of the respondents particularly the 2nd respondent in not considering the petitioner's request for online registration for admission into MBBS/BDS course under Management Quota "B" Category in next phase of counseling for the academic year 2025-26 as illegal, arbitrary, unconstitutional and consequently direct the respondents to consider and permit the petitioner to upload online application for admission into MBBS/BDS course under Management Quota "B" category for the academic year 2025-26 in ongoing or next phase of counseling.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the 2nd respondent to consider the petitioners request for online registration under Management Quota "B" Category for admission into MBBS/BDS course in the next phase of counseling for the academic year 2025-26, pending disposal of writ petition.

Counsel for the Petitioner: SRI L.RAM SINGH

Counsel for the Respondent No.1: SRI T.RAMESH, AGP FOR MEDICAL HEALTH FW

Counsel for the Respondent No.2: SRI T.SHARATH, SC FOR KNRUHS

WRIT PETITION NO: 24594 OF 2025

Between:

Sidrah Rizwan Nayeem, D/o. Mohammed Rizwan Abbas, Aged about 19 years, Occ Student, R/o. H.No.8-1-21/45/1, Tolichowki, Golconda, Hyderabad, Telangana.

...PETITIONER

AND

1. The State of Telangana, Represented by its Principal Secretary, Medical and Health Family Welfare Department, Secretariat Buildings, Hyderabad- 500 055
2. Kaloji Nararayana Rao University of Health Sciences, Represented by its Registrar, Warangal.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate writ, order or direction more particularly one in the nature of writ of mandamus declaring the action of the respondents particularly the 2nd respondent in not considering the petitioners request for registration and exercising web options for admission into MBBS/BDS course under Management Quota "B" Category in ongoing or next phase of counseling. for the academic year 2025-26 as illegal, arbitrary, un-constitutional and consequently direct the respondents to consider and permit, the petitioner for

registration and exercising web options for admission into MBBS/BDS course under Management Quota "B" category - for the academic year 2025- 26 in ongoing or next phase of counseling.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the 2nd respondent to consider the petitioner's request for registration and exercising web options under Management Quota "B" Category for admission into MBBS/BDS course in the ongoing or next phase of counseling for the academic year 2025-26, pending disposal of writ petition.

Counsel for the Petitioner: SRI L.RAM SINGH

Counsel for the Respondent No.1: SRI T.RAMESH, AGP FOR MEDICAL HEALTH FW

Counsel for the Respondent No.2: SRI T.SHARATH, SC FOR KNRUHS

The Court made the following: COMMON ORDER

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH

AND

THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT PETITION Nos.24560 and 24594 of 2025

COMMON ORDER:

Learned counsel Sri L.Ram Singh appears for the petitioners.

Sri T.Ramesh, learned Assistant Government Pleader for Health, Medical and Family Welfare Department, appears for respondent No.1.

Sri T.Sharath, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences (hereinafter referred to as, "the University"), appears for respondent No.2.

2. With the consent of the learned counsel for the parties, the matters are heard finally.

3. These writ petitions have been filed by the petitioners seeking a direction to the respondents to permit them to register online and exercise web option for admission into MBBS/BDS course under Management Quota "B" category

for the academic year 2025-2026 in the ongoing or next phase of counselling.

4. Learned counsel for the petitioners submits that inadvertently the petitioners could not register for admission under Management Quota "B" category. Therefore, the University is not permitting the petitioners to seek admission under Management Quota "B" category. He further submits that the petitioners be granted liberty to submit a representation to the University with regard to their grievance and the University be directed to decide the said representation in a time bound manner.

5. Learned Standing Counsel for the University fairly submits that in case the petitioners submit a representation, the same shall be dealt with by the University in accordance with law.

6. In view of the aforesaid submission and in the peculiar facts of the case, the Writ Petitions are disposed of with liberty to the petitioners to submit a representation before the University with regard to their grievance.

Needless to state that in case such a representation is made, the University shall decide the same within a period of two days thereafter. It is made clear that this Court has not expressed any opinion on the merits of the case. However, there shall be no order as to costs.

Miscellaneous applications pending, if any, shall stand closed.

SD/-K. SREE RAMA MURTHY
DEPUTY REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. The Principal Secretary, Medical and Health Family Welfare Department, Secretariat Buildings, Hyderabad, State of Telangana- 500 055
2. The Registrar, Kaloji Nararayana Rao University of Health Sciences, Warangal.
3. One CC to SRI L.RAM SINGH, Advocate [OPUC]
4. One CC to SRI T.SHARATH, SC FOR KNRUHS [OPUC]
5. Two CCs to GP FOR MEDICAL HEALTH FW, High Court for the State of Telangana at Hyderabad [OUT]
6. Two CD Copies

BSR
BS

HIGH COURT

DATED: 21/08/2025

COMMON ORDER

WP.Nos.24560 and 24594 of 2025



DISPOSING OF BOTH THE WRIT PETITIONS, WITHOUT COSTS

10 MT
23/8/25